

MINUTES OF THE MEETING No. 35/12 dated 30.11.2011 UNDER (held on 16/11/2011) THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC (Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri Dinesh Singh Bisht, Spices Board
4. Shri Praveen Kumar, Dy.DG
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.34/11 for confirmation and confirmed and adopted the same without any change.

Case No M-136 NC No.35/12 Dated 23.11.2011	M/ s Marble Art, Noida F.No.01/83/50/630/AM09/DES-IV
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The Committee considered the case as per agenda. The Committee decided to defer the case for three weeks, based on the request of Deptt. of Revenue vide their O.M.No.DGEP/EOU/87/2007/2203 dated 29.11.2011. Accordingly the case may be re-listed on 21.12.2011.

Case No M-137	M/ s Dorf Ketel Chemicals (I) Pvt. Ltd, Mumai
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NC No.35/12
Dated 23.11.2011

F.No.01/83/50/244/AM09/DES-IV
RLA F.No.03/94/40/1277/AM08
Lic.No.0310464286 dated 10.3.2008

The Committee considered the case as per agenda. The Committee considered the request of the firm to allow enhancement in the quantities of Glycerol Mono Oleate and Boric Acid based on the revised quantities sought by the firm in the revised ANF 4A (Col.10A of ANF 4A) as informed by RLA, Mumbai vide their letter dated 10.10.2011. The case was discussed in consultation with the Technical Authority, Deptt. of C&PC(Chem.Div), in the meeting held on 28.10.2011 and 17.11.2011. Technical Authority, Department of Chemicals and Petrochemicals (Chemicals Division) vide their U.O.No14010/52/2009-Ch.II dated 28.10.2011 offered their technical comments. The Deptt. of C&PC(Chem.Div) have mentioned that the firm has stated that based on the strichiometric equations, the firm could not manufacture export product by consuming Glycerol Mono Oleate to extent of 0.579 Kg as applied for in their original application. The Committee took into account the material balance, Central Excise Data for 3 years, manufacturing process, chemical equations, molecular formula and molecular weight and the fact that the firm had represented earlier within the permissible time-limit (i.e. within 4 months of communication dated 16.10.2008 of NC decision dated 20.8.2008), and decided to approve the case for enhancement of Item No.2 of import item i.e. Glycerol Mono Oleate as under:-

From	Qty.	To	Qty.
Glycerol Mono Oleate	0.579 Kg	Glycerol Mono Oleate	0.931 Kg

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license. The quantities and other descriptions mentioned in NC Meeting No.21/83 dated 20.8.2008 will remain the same.

Note :- The above decision is subject to condition that the firm shall pay duty and interest thereon for the excess quantities consumed by them.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 35/83-ALC1/2011 **MEETING DATE** : 30.11.2011

1	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:28.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.12.2011.			

2	Case No.:22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Deferred
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:28.12.2011
	Decision : The Committee considered the case as per agenda. A reply by E-Mail dated 27.7.2011 received from firm and sent to TA (M/o Steel) on 29.7.2011. Reminder D.O issued on 19.9.2011. Comments awaited. Accordingly the case may be re-listed on 28.12.2011			

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Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Deferred								
HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:28.12.2011								
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNT/01/09-10/3191 dt. 30.11.2011 stating that the weighted average yield comes to 10.31% whereas the firm has applied at 6% yield, the Committee decided to approve the case at 10.31% yield as under:- <table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Oleoresin Turmeric</td><td>10.83 MT</td><td>Turmeric</td><td>105 MT</td></tr></table> This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				Item of Export	Qty	Item of Import	Qty	Oleoresin Turmeric	10.83 MT	Turmeric	105 MT
Item of Export	Qty	Item of Import	Qty								
Oleoresin Turmeric	10.83 MT	Turmeric	105 MT								

4	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:28.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.12.2011.			

5	Case No.:14/51/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Deferred
	HQ File :01/83/050/01005/AM11/	RLA File :03/94/040/00279/AM11/	Lic.No/Date:0310601637 16.11.2010	Defer Date:28.12.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.12.2011. and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.12.2011.			

6	Case No.:2/39/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Deferred
	HQ File :01/83/050/00706/AM11/	RLA File :04/24/040/00201/AM11/	Lic.No/Date:0410119806 14.12.2010	Defer Date:28.12.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 17.11.2011. and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.12.2011.			

	Case No.:51/51/83-ALC1/2010	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Rejected
	HQ File :01/83/050/01042/AM11/	RLA File :02/24/040/00170/AM11/	Lic.No/Date:0210152844 30.12.2010	Defer Date:

7	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply to deficiency letter dated 13/7/2010 issued by the DIPP. Reminder dated 24.8.2010 (by E-Mail) issued by this office. Reminder issued by DIPP on 7.10.2011 (by E-Mail). RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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8	Case No.:11/47/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Deferred
	HQ File :01/83/050/00922/AM11/	RLA File :10/24/040/00111/AM11/	Lic.No/Date:1010041749 14.02.2011	Defer Date:28.12.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.12.2011			

9	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:28.12.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.12.2011.			

10	Case No.:5/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Deferred
	HQ File :01/83/050/00200/AM12/	RLA File :03/95/040/00817/AM11/	Lic.No/Date:0310627594 21.04.2011	Defer Date:28.12.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.12.2011.			

11	Case No.: 22/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status: Case Deferred
	HQ File :01/83/050/00217/AM12/	RLA File :03/95/040/00053/AM12/	Lic.No/Date:0310628464 28.04.2011	Defer Date:28.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.12.2011.			

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Case No.:3/19/83-ALC1/2011	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Approved
HQ File :01/83/050/00378/AM12/	RLA File :04/24/040/00055/AM12/	Lic.No/Date:0410124423 26.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 29.11.2011 the Committee decided to approve the case as under allowing 5% wastage:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Scratch Cards Size : 8.55 CM x 5.4 CM (using 350 GSM coated paper board	1 Kg	
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Relevant Coated paper Board Ensocoat 2S 350 GSM	1.05 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

13	Case No.: 4/15/83-ALC1/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status: Case Deferred
	HQ File :01/83/050/00296/AM12/	RLA File :07/24/040/00074/AM12/	Lic.No/Date:0710079600 03.06.2011	Defer Date:28.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.11.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 28.12.2011..			

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Case No.:4/23/83-ALC1/2011	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Approved												
HQ File :01/83/050/00427/AM12/	RLA File :03/94/040/00235/AM12/	Lic.No/Date:0310638440 24.06.2011	Defer Date:												
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 29.11.2011 the Committee decided to approve the case as under:- <u>i) Export Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>HPL Panels Size 600 x 600 x 35 MM Steel Cement in filled HPL Panels with top steel plate upto 2 MM and bottom steel plate upto 2 MM with antistatic HPL upto 1.5 MM on top with edge trim and PVC beeding</td><td>1 Number</td></tr></table> <u>Import Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Semi- finished HPL Panels Size 610 x 610 x 35 MM Steel Cement in filled HPL Panels with top steel plate</td><td>Net to net</td></tr></table>				S.No.	Description of Item	Quantity	1.	HPL Panels Size 600 x 600 x 35 MM Steel Cement in filled HPL Panels with top steel plate upto 2 MM and bottom steel plate upto 2 MM with antistatic HPL upto 1.5 MM on top with edge trim and PVC beeding	1 Number	S.No.	Description of Item	Quantity	1.	Semi- finished HPL Panels Size 610 x 610 x 35 MM Steel Cement in filled HPL Panels with top steel plate	Net to net
S.No.	Description of Item	Quantity													
1.	HPL Panels Size 600 x 600 x 35 MM Steel Cement in filled HPL Panels with top steel plate upto 2 MM and bottom steel plate upto 2 MM with antistatic HPL upto 1.5 MM on top with edge trim and PVC beeding	1 Number													
S.No.	Description of Item	Quantity													
1.	Semi- finished HPL Panels Size 610 x 610 x 35 MM Steel Cement in filled HPL Panels with top steel plate	Net to net													

upto 2 MM and bottom steel plate upto 2 MM with antistatic HPL upto 1.5 MM on top

ii) Export Item

S.No.	Description of Item	Quantity
1.	PVC Panels Size 600 x 600 x 35 MM Steel Cement in filled PVC Panels with top steel plate upto 2 MM and bottom steel plate upto 2 MM with PVC upto 2 MM on top with edge trim and PVC beeding	1 Number

Import Item

S.No.	Description of Item	Quantity
1.	Semi- finished PVC Panels Size 610 x 610 x 35 MM Steel Cement in filled PVC Panels with top steel plate upto 2 MM and bottom steel plate upto 2 MM with PVC upto 2 MM on top	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/23/83-ALC1/2011	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Approved
HQ File :01/83/050/00428/AM12/	RLA File :03/94/040/00234/AM12/	Lic.No/Date:0310638447 24.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 29.11.2011 the Committee decided to approve the case as under:-

Export Item

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S.No.	Description of Item	Quantity
1.	Bare Panels Size 600 x 600 x 35 MM Bare corner locking panel with epoxy coating and cementitious in filled with top steel plate upto 2 MM and bottom steel plate upto 2 MM thick	1 Number

Import Item

S.No.	Description of Item	Quantity
1.	Semi – Finished Bare Panels Size 610 x 610 x 35 MM Bare Panel with epoxy coating and cementitious in filled with top steel plate upto 2 MM and bottom steel plate upto 2 MM thick	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:3/23/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Deferred
HQ File :01/83/050/00426/AM12/	RLA File :03/94/040/00278/AM12/	Lic.No/Date:0310639001 28.06.2011	Defer Date:28.12.2011

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/85/2007-PC.II dated 28.11.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
White Master Batch 19950 (containing 45+/-1% Titanium Dioxide, 25+/-1% LLDPE and	1 Kg	1. Titanium Dioxide Anatese 2. LLDPE Granules 3. Fumed Silica	0.4630 Kg 0.2573 Kg 0.0010 Kg

45+/-1% Lithopone)	4. Lithopone	0.3084 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

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Case No.:1/15/83-ALC1/2011	Party Name:MAIL SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Approved
HQ File :01/83/050/00293/AM12/	RLA File :04/24/040/00035/AM12/	Lic.No/Date:0410125433 29.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 29.11.2011 the Committee taking cue from SION A-1576, decided to approve the case as under:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Brown Paper Envelopes	1 Kg	
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Relevant quality & GSM Brown paper (Plain/Ribbed)	1.10 Kg	
2.	Glue for Paper	0.01 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:6/23/83-ALC1/2011	Party Name:FG GLASS INDUSTRIES PVT. LTD.	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Deferred
HQ File :01/83/050/00429/AM12/	RLA File :03/94/040/00280/AM12/	Lic.No/Date:0310640035	Defer

18		04.07.2011	Date:28.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.11.2011 (by E-Mail) issued by DIPP. Accordingly the case may be re-listed on 28.12.2011..		

19	Case No.: 14/19/83-ALC1/2011 HQ File :01/83/050/00389/AM12/	Party Name:PLANT LIPIDS PRIVATE LIMITED RLA File :10/24/040/00024/AM12/	Meet No/Date:35/83-ALC1/2011 30.11.2011 Lic.No/Date:1010044061 05.07.2011	Status: Case Deferred Defer Date:28.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.12.2011.			

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Case No.:10/19/83-ALC1/2011	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Approved
HQ File :01/83/050/00385/AM12/	RLA File :07/24/040/00374/AM11/	Lic.No/Date:0710080498 08.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Ministry of Steel vide their U.O.No.2(9)/2006-TW dated 23.11.2011 the Committee decided to approve the case as under:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Nitrite Bonded Silicon Carbide Bricks (SiC 75-80%)	120 MT	
-			
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	

1.	Silicon Carbide Grains	101 MT
2.	Silicon Metal	14 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:20/19/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Approved
HQ File :01/83/050/00395/AM12/	RLA File :02/24/040/00061/AM12/	Lic.No/Date:0210162011 08.07.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 28.11.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Prepaid mobile recharge cards : export content Paper Board 14250 Kgs., 300 GSM	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Relevant Art Board 300 GSM	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/23/83-ALC1/2011	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Deferred
HQ File :01/83/050/00430/AM12/	RLA File :03/94/040/00105/AM12/	Lic.No/Date:0310641792	Defer

Decision :The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 28.12.2011

Case No.:42/18/83-ALC1/2011

Party Name:NAVIN FLUORINE
INTERNATIONAL LIMITED

Meet No/Date:35/83-ALC1/2011
30.11.2011

Status:Case
Approved

HQ File :01/83/050/00372/AM12/

RLA File :03/95/040/00110/AM12/

Lic.No/Date:0310644672
27.07.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/92/2011/Ch.II dated 29.8.2011 the Committee decided to approve the case on repeat basis as under:-

Export Item

S.No.	Description of Item	Quantity
1.	60% Dilute Hydrofluoric Acid (60% DHF)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Fluorspar (acid grade)	1.231 Kg
2.	Sulphur	0.518 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/27/83-ALC1/2011

Party Name:B & A MULTIWALL
PACKAGING LTD.

Meet No/Date:35/83-ALC1/2011
30.11.2011

Status:Case
Deferred

HQ File :01/83/050/00518/AM12/

RLA File :02/24/040/00023/AM12/

Lic.No/Date:0210165822

Defer

24			13.09.2011	Date:28.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.12.2011 (E-Mail). Accordingly the case may be relisted on 28.12.2011			

25	Case No.:2/27/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Deferred
	HQ File :01/83/050/00519/AM12/	RLA File :03/94/040/00557/AM12/	Lic.No/Date:0310655609 23.09.2011	Defer Date:28.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.12.2011.			

26	Case No.:3/27/83-ALC1/2011	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Deferred
	HQ File :01/83/050/00520/AM12/	RLA File :03/94/040/00534/AM12/	Lic.No/Date:0310656091 26.09.2011	Defer Date:28.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.12.2011 (by E-Mail). Accordingly the case may be relisted on 28.12.2011			

	Case No.:1/31/83-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:35/83-ALC1/2011 30.11.2011	Status:Case Approved
	HQ File :01/83/050/00564/AM12/	RLA File :03/95/040/00610/AM12/	Lic.No/Date:0310661814 24.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 28.11.2011 the Committee taking cue from SION A – 2866, decided to approve the case on repeat basis as under:-			

Export Item

S.No.	Description of Item	Quantity
1.	Self Adhesive paper (165 GSM+/-10%) with Adhesive coating weight of 20 GM/SQM	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Relevant Thermal Paper in Jumbo Roll (75 GSM+/-10%)	1.04 Sq. meter
2.	Adhesive (100% Solid) (Rubber Based Hot Melt)	0.024 Kg
3.	Silicon Coated Paper (62 GSM+/-10%)	1.04 Sq. Meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/35/83-ALC1/2011Party Name:KRISHNA ANTIOXIDANTS
PVT. LTD.Meet No/Date:35/83-ALC1/2011
30.11.2011**Status:Case
Approved**

HQ File :01/83/050/00635/AM12/

RLA File :03/94/040/00697/AM12/

Lic.No/Date:0310665305
16.11.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/98/2006-Ch.II dated 4.2.2010 the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Diphenyl Octyl Phosphite	1 Kg	1. Phosphorous Trichloride 2. Phenol	0.424 Kg 0.604 Kg

		3. 2-Ethyl Hexyl Alcohol/2-Ethyl Hexanol	0.417 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:13.12.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer